

- (iv) The Indian Police Service (Uniform) Third Amendment Rules, 1975, published in Notification No. G.S.R. 272 in Gazette of India dated the 1st March 1975.

[Placed in Library. See No. LT-9152/75]

(2) A copy each of the following Presidential Orders (Hindi and English versions) in relation to the Union Territory of Pondicherry, issued under section 51 of the Union Territories Act, 1963:—

- (i) S.O. 572(E) published in Gazette of India dated the 27th September, 1974.

- (ii) S.O. 128(E) published in Gazette of India dated the 7th March, 1975.

[Placed in Library. See No. LT-9153/75].

NOTIFICATION re. CONTINUANCE OF CONTROL OVER MANAGEMENT OF SAMASTIPUR CENTRAL SUGAR CO. LTD. AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table—

(1) A copy of Notification No. S.O. 374(E) Hindi and English versions) published in Gazette of India dated the 25th November, 1974 regarding the Continuance of control over the management of Messrs Samastipur Central Sugar Company Limited, Samastipur (Bihar), under sub-section (2) of section 18(A) of the Industries (Development and Regulation) Act, 1951.

(2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-9154/75].

INDIAN TELEGRAPH (AMENDMENT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS

(SHRI JAGANNATH PAHADIA): I beg to lay on the Table a copy of the Indian Telegraph (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 196 in Gazette of India dated the 8th February, 1975, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT-9155/75].

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

INDUSTRIAL RAW MATERIALS ETC., WORTH CRORES OF RUPEES IMPORTED BY M.M.T.C. REPORTED LYING UNCLEARED AT MAJOR PORTS,

SHRI SAT PAL KAPUR (Patiala): Sir, I call the attention of the Minister of Commerce to the following matter of urgent public importance and request that he may make a statement thereon:—

"The situation arising out of the reported industrial raw material worth rupees one hundred crores, imported by Minerals and Metals Trading Corporation lying uncleared in the godowns and docks of the major ports."

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA). Mr. Speaker, Sir, the Minerals and Metals Trading Corporation have stocks of non-ferrous metals, steel, rough diamonds and industrial raw materials valued at about Rs. 130 crores. These stocks have accumulated due to slowing down of the off-take by the industry. The factors responsible for this declining trend are credit squeeze and lack of demand for the finishing products in the country. Another factor has been shrinkage of speculative demand for these commodities due to fall in international prices. This situation has